

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(17)

O.A.No. 743/1998

New Delhi this the 6th day of September, 2000

HON'BLE MR. KULDIP SINGH, MEMBER (J)
HON'BLE MR. S.A.T. RIZVI, MEMBER (A)

1. Sh. Hira Lal Ram
S/o late Sh. Premchand,
R/o No.126/11,
Pushpa Vihar, New Delhi-17
2. Mr. Satyavan Singhal,
S/o Amir Lal,
R/o RZ 324, Gopal Nagar,
Najafgarh, New Delhi-43

...Applicants

(By Advocate Sh. George Paracken)

Versus

1. The Union of India
The Secretary,
Ministry of Urban Affairs, &
Employment,
Nirman Bhavan,
New Delhi-11
2. The Director General of Works,
Central Public Works Dept.,
Nirman Bhavan,
New Delhi-11

...Respondents

(By Advocate: None)

ORDER (Oral)
HON'BLE MR. KULDIP SINGH, MEMBER (J)

Mr. George Paracken, learned counsel for the applicants stated that the main relief claimed by the applicants in this O.A. has since been granted to them by the respondents vide order dated 1.9.1998 (Annexure R-2) and, therefore, the O.A. ^{has} rendered infructuous.

In view of above, the O.A. is dismissed as having become infructuous. No costs.

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(S.A.T. RIZVI)
MEMBER (A)

Kuldip
(KULDIP SINGH)
MEMBER (J)